

Central Administrative Tribunal, Principal Bench

Original Application No.1667 of 2002

New Delhi, this the 1st day of July, 2002

Hon'ble Mr.Justice Ashok Agarwal,Chairman
Hon'ble Mr.S.A.T.Rizvi,Member(A)

Shri V.L.Gulati,
Station Engineer,
Doordarshan Maintenance Centre
Itarsi (M.P.)

.... Applicant

(By Advocate: Shri B.S.Jain)

Versus

1.Union of India, through
The Secretary,
Ministry of I & B,
Shastri Bhawan, New Delhi

2.Director General
All India Radio
Akashvani Bhawan, Parliament Street,
New Delhi

3.Director General
Doordarshan,
Mandi House,
New Delhi.

.... Respondents

O R D E R (ORAL)

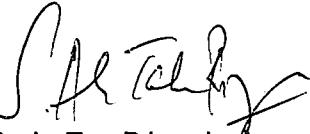
By Hon'ble Mr.S.A.T.Rizvi,Member(A)

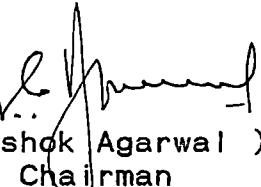
Heard.

2. Despite being sufficiently senior, the applicant who is a Senior Time Scale officer of the Indian Broadcasting (Engineers) Service, has not been appointed/promoted to the Non-Functional Junior Administrative Grade (NFJAG) in the pay scale of Rs.12000-16500. Some of his juniors have however been promoted to the NFJAG by respondents' order dated 16.3.2001 (Annexure A-1). Aggrieved by the aforesaid order which does not include the name of the applicant, he has filed representations on 26.11.2001 and thereafter on 4.2.2002 (Annexure A-3). There has been no response to these

representations.

3. In the aforesated circumstances, we find it ^{& at this stage} just and proper to dispose of the present OA with a direction to the respondents to consider the aforesaid representations and to pass a reasoned and a speaking order thereon within a period of two months from the date of receipt of a copy of this order. Before passing the order as above, the respondents will also take into account the present OA as an additional representation made on behalf of the applicant. The OA is disposed of in the aforesated terms. If the order passed by the respondents is found to be adverse to the applicant, he will have the liberty to file a fresh OA or to seek revival of the present OA.


(S.A.T. Rizvi)
Member(A)


(Ashok Agarwal)
Chairman

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